

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "E" DELHI**

**BEFORE SHRI PRADIP KUMAR KEDIA, ACCOUNTANT MEMBER
&
SHRI YOGESH KUMAR US, JUDICIAL MEMBER**

I.T.A. No.495/DEL/2023
Assessment Year 2017-18

M2K Foundation E-34, 2 nd Floor, Connaught Circus, Connaught Place, New Delhi.	Vs.	ITO, Ward-52(4) New Delhi
TAN/PAN: AADTM2664B		
(Appellant)		(Respondent)

Appellant by:	Sh. R.C. Rai, CA		
Respondent by:	Sh. Anshul, Sr.DR		
Date of hearing:	01	07	2024
Date of pronouncement:	01	07	2024

ORDER

PER PRADIP KUMAR KEDIA-AM:

The captioned appeal has been filed at the instance of the assessee against the order of the Principal Commissioner of Income Tax (Appeals), National Faceless Appeal Centre (NFAC) dated 30.01.2023 passed under Section 154 of the Income Tax Act, 1961 (the Act) relevant to Assessment Year 2017-18.

2. At the outset, the ld. counsel for the assessee submits that he wants to withdraw the present appeal. Hence, the present appeal is dismissed as withdrawn.

3. In the result, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open Court on 01/07/2024

Sd/-

**[YOGESH KUMAR US]
JUDICIAL MEMBER**

DATED: /07/2024

Sd/-

**[PRADIP KUMAR KEDIA]
ACCOUNTANT MEMBER**